- (c) whether a wider variety of designs to model houses under IAY is also being proposed;
 - (d) if so, the details thereof; and
- (e) the quantum of assistance provided to Maharashtra and amount utilized so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) At present under Indira Awaas Yojana (IAY) financial assistance of ₹ 70,000/- in plain areas and ₹ 75,000/- in hilly/difficult areas including IAP districts, is provided to the rural BPL households for construction of a dwelling unit.

- (b) The SC/ST beneficiaries of the IAY scheme can avail the benefit of Differential Rate of Interest (DRI) Scheme to get a loan of ₹ 20,000/- per house at an interest rate of 4% per annum.
- (c) and (d) Under Indira Awaas Yojana, it is the beneficiary who decides the design and model that is to be adopted for the construction of the house. However, the programme guidelines states that the beneficiary should be sensitized about the housing designs and construction technologies which are available and their costs for labour and materials enabling them to make an informed choice based on affordability and cultural preference.
- (e) The Central Allocation, Release and utilization of funds in respect of State of Maharashtra for last three years is given as under:

(₹ in lakh)

Year	Central Allocation	Central Release	Utilization of funds
2012-13	56638.030	51306.533	108277.810
2013-14	75093.747	75540.131	92243.308
2014-15	102822.276	94599.371	97972.731

Delay in payment of wages under MGNREGA

- 931. SHRIMATI RENUKA CHOWDHURY: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether almost all the States have faltered in paying wages on time to workers under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);

- (b) if so, the details of wage arrears of MGNREGA workers, as on date, State-wise including Andhra Pradesh and Telangana;
 - (c) the main reasons for delay in payment of wages to MGNREGA workers;
- (d) whether any State has paid compensation to workers for delayed payments and later recovered the same from erring functionary concerned, so far, and if so the details thereof, State-wise including Andhra Pradesh and Telangana; and
 - (e) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (d) As per the Programme Management Information System (MIS), details of delayed payment to MGNREGA workers for last two years and current year are given in Statement-I (See below). The details of delayed compensation paid in State/UT-wise including Andhra Pradesh and Telangana are given in Statement-II (See below). Cases of delay in payment of wages in States/UTs have been reported in the Ministry due to following reasons:—

- Internet connectivity for maintaining the programme database (MGNREGA-soft)
- Implementation issues like delay in measurement, inadequate staff, poor spread of banking infrastructure, etc.
- (e) In order to ensure timely payment wages, Rules have been issued for timely payment of wages under which, it was suggested that clear accountability shall be fixed on the functionaries for timely performance of specific duties leading to payment of wages. All cases of delayed payment attract compensation @ 0.05% per day of delay, which is automatically calculated and paid by the State Government. The Ministry has also initiated Electronic Fund Management System (e-FMS) which directly credits wages to the respective beneficiary accounts using the core banking system.

To reduce the delay in payment of wages under MGNREGA, a system of payment of compensation for such delays was brought in Para 29 of Schedule II of the Act. The States/UTs have been advised to ensure compliance with this provision. The following steps are taken to check the delays in wage payment:

- (i) State Government has been advised to notify the 'Rules' and implement the system of compensation for delay in wage payment.
- (ii) State Government has been advised to review and discuss with the Programme Officers periodically the issues of delayed payments.

Statement-I

Sl.	State		201	3-14		2014-15				2015-16 till 03/12/2015			
No		Total P	ayment	Total D Payn	,	Total Payment		Total Delayed Payment		Total Payment		Total Delayed Payment	
		Total Transactions	Amount Involved (In Lakh)	Total Transactions	Amount Involved (In Lakh)	Total Transactions	Amount Involved (In Lakh)						
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	62139945	332379.5	13594306	70599.01	32541630	178846.48	19136625	104941.35	30016639	178755.64	6418630	38990.09
2.	Arunachal Pradesh	325030	4404.3	220674	2979.58	285131	2766.77	198960	1862.94	17863	209.48	2667	45.85
3.	Assam	4852342	45194.46	711824	7587.61	3397086	34678.62	2316981	24386.85	2866604	32163.52	1550703	17765.23
4.	Bihar	8387820	110193.51	6127854	80646.86	2747063	41669.75	2294922	34921.02	1906170	31616.23	1494171	24561.02
5.	Chhattisgarh	24743607	185330.78	12233989	91736.28	10553987	83183.73	7513831	59350.19	4309409	34381.8	3719938	29525.99
6.	Goa	23680	204.53	11748	101.52	36084	335.69	20809	194.59	14729	136.01	10081	92.26
7.	Gujarat	4288466	30076.92	2644816	18450.88	3381770	26841.38	1860201	14561.61	1152524	9342.71	580282	4590.01
8.	Haryana	1450226	25274.37	507211	8955.08	744530	14560.15	618640	12075.25	371587	7014.14	235609	4290.78
9.	Himachal Pradesh	2655808	38807.46	1308475	20013.73	1761769	28984.85	1418008	23500.83	818260	14241.2	388814	6894.24
10.	Jammu and Kashmir	2540852	43906.24	1982550	34577.25	807354	12807.65	708892	11355.17	190041	3064.53	134897	2166.6
11.	Jharkhand	7137131	59351.31	369187	3039.27	7270373	70200.38	2320140	22535.84	5173645	51359.39	1008670	10075.65

12.	Karnataka	9265698	122719.04	6663569	88657.64	5458390	81602.05	4829940	72339.07	2137737	33975.67	1463267	23596.44
13.	Kerala	19975608	155677.86	15921612	125293.22	13733519	125998.74	11554800	106468.77	8146706	82497.17	5462527	56345.33
14.	Madhya Pradesh	22303991	169778.22	14185576	106905.09	20616215	172144.3	17318656	143859.5	7458996	61001.97	4587648	37349.85
15.	Maharashtra	9297487	82421.84	6440247	58159.39	10866774	100492.69	8043145	73916.7	7026286	68758.57	4941358	47797.51
16.	Manipur	1729299	17229.43	348431	4122.01	2150948	17634.27	271473	2028.87	520820	4325.39	141015	1074.01
17.	Meghalaya	2530987	28926.47	1862020	21859.03	1743894	25332.42	1630047	23760.52	73264	1282.46	63271	1111.75
18.	Mizoram	1396366	19746.24	27070	519.37	940471	7411.06	15731	125.53	727840	11584.3	1147	24.05
19.	Nagaland	1893427	20272.51	1130888	11756.82	1961098	13869.74	1587578	11187.63	506225	2981.72	379589	1815.24
20.	Odisha	12078605	99712.45	6038365	49654.1	9002631	85043.48	7235654	68513.85	5869826	59666.69	3462414	35284.45
21.	Punjab	1764659	24275.61	1418832	19214.61	949728	12647.03	919199	12171.96	901374	10686.95	691340	8132.51
22.	Rajasthan	18351798	195964.09	15635140	166661.11	17179884	183596.38	10518367	109006.75	12222344	137940.06	5860495	63637.14
23.	Sikkim	374899	5943.8	108693	1688.41	214018	3677.73	119819	2074.31	106945	1936.85	41160	734.11
24.	Tamil Nadu	86962246	380401.73	19254759	82670.17	61977582	328672.15	44431506	238502.24	50855156	290356.5	28604719	160218.86
25.	Telangana	1717805	9059.97	992599	5003.82	22346288	119013.14	14465743	77100.74	16118747	98284.13	7687280	48197.93
26.	Tripura	7973855	68986.74	408950	3474.14	8188237	76528.14	2537323	23565.83	4479348	51624.76	1683599	18253.86
27.	Uttar Pradesh	27853876	242020.97	7147171	63890.58	19301114	199568.77	15760740	162895.51	13323389	146955.23	10308209	113809.66
28.	Uttarakhand	2645884	23434.82	1941391	16597.58	1420187	21729.6	951889	14921.61	678040	10628.55	453059	7238.91
29.	West Bengal	39208315	330950	31729138	269079.94	27149960	264728.35	26007705	253625.13	7932863	89904.45	5002997	56636.91

1	2	3	4	5	6	7	8	9	10	11	12	13	14
30.	Andaman and Nicobar Islands	186407	1598.5	109369	958.65	87989	839.28	72180	692.3	2000	19.25	2000	19.25
31.	Dadra and Nagar Haveli	NR	NR	NR	NR								
32.	Daman and Diu	NR	NR	NR	NR								
33.	Lakshadweep	1229	23.68	740	14.7	1143	24.06	571	11.48	115	2.97	63	1.64
34.	Puducherry	212043	1039.65	105061	498.79	92661	531.05	49737	288.92	134871	726.54	109676	582.15
		386269391	2875307.00	171182255	1435366.24	288909508	2335959.88	206729812	1706742.86	186060363	1527424.83	96491295	820859.28

NR= Not Reported

Statement-II Financial Year 2015-2016: Delayed Compensation

 $(Amount\ in\ \overline{\bf {\P}})$

Sl. No.	State	Delayed compensation Paid
1.	Andhra Pradesh	0
2.	Arunachal Pradesh	0
3.	Assam	0
4.	Bihar	388
5.	Chhattisgarh	0
6.	Goa	0
7.	Gujarat	0
8.	Haryana	0
9.	Himachal Pradesh	612
10.	Jammu and Kashmir	0
11.	Jharkhand	209259
12.	Karnataka	6397
13.	Kerala	0
14.	Madhya Pradesh	70502
15.	Maharashtra	23825950
16.	Manipur	0
17.	Meghalaya	0
18.	Mizoram	0
19.	Nagaland	0
20.	Odisha	4146
21.	Punjab	0
22.	Rajasthan	329681
23.	Sikkim	0
24.	Tamil Nadu	0
25.	Telangana	0
26.	Tripura	0
27.	Uttar Pradesh	0

Sl. No.	State	Delayed compensation Paid
28.	Uttarakhand	0
29.	West Bengal	0
30.	Andaman and Nicobar Islands	0
31.	Dadra and Nagar Haveli	0
32.	Daman and Diu	0
33.	Lakshadweep	0
34.	Puducherry	0
	Total	24446935

Creche facilities for women workers under MGNREGA

- 932. SHRI TIRUCHI SIVA: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether there is a minimum requisite standard for the crèche facility that is provided to women at the worksite under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);
 - (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether these facilities are available only at the worksite and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (c) Welfare measures under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) to MGNREGA workers including child care services at any worksite for women workers are elaborated in Paragraphs 25 to 28 Schedule II of MGNREGA 2005. The details of such welfare measures for the workers at work places are:

- (i) provision of facilities at the worksite *viz*. safe drinking water, shade for children and periods of rest, first-aid box with adequate emergency material for treatment of minor injuries at the worksite.
- (ii) provision of child care services at any worksite if the number of children below the age of five years accompanying the women working is five or more.
- (iii) free medical treatment to a person in case of personal injury arising out of and in course of his/her employment.